

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
PATIALA HOUSE COURTS, NEW DELHI DISTRICT, NEW DELHI**

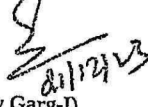
ORDER

In exercise of powers vested with the Principal District & Sessions Judge, New Delhi District *inter alia* under section 10(3) of the Criminal Procedure Code, 1973 and sections 21-A & 34 of Punjab Courts Act-1918 as in force in Delhi, I hereby authorize the following Additional District & Sessions Judges, New Delhi District to hear and dispose of bail/urgent Criminal applications pertaining to the Police Stations, Investigating Agencies of New Delhi Police District Sessions Division including the urgent matters under Special Acts and urgent Civil matters & applications pertaining to New Delhi District during the ensuing Winter Vacation 2023 w.e.f. 26.12.2023 to 30.12.2023 for period mentioned against their names in accordance with law.

Criminal & Special Acts Cases and Civil Matters/Urgent applications

| S.No. | Name of Judicial Officers | Dates of duty | Court Room No. |
|-------|--|-------------------------|----------------|
| 1. | Ms. Aparna Swami, ASJ-07 | 26.12.2023 | 34 |
| 2. | Sh. Sumit Dass, ADJ-02 & Waqf Tribunal | 27.12.2023 | 22 |
| 3. | Ms. Chhavi Kapoor, ASJ-01 (POCSO) | 28.12.2023 | 30 |
| 4. | Sh. Shirish Aggarwal, ADJ-03 | 29.12.2023 & 30.12.2023 | 9 |

1. The above mentioned Judicial Officers shall hold the Courts in their respective Court rooms and they are to ensure that they remain available on the dates on which they have been detained for duty during the ensuing Winter Vacation 2023.
2. The Judicial Officer so detained shall also look after the administrative work of the office of undersigned.
3. The Judicial Officers so detained shall be assisted by their own court staff on the dates they perform duty.
4. The office of the New Delhi District Courts will remain open daily from 10.00 AM to 05.00 p.m. except on Sunday and holidays.
5. The Judicial Officers/officials of New Delhi District, Patiala House Courts, New Delhi shall be entitled for compensatory leave in lieu of the detention period, mentioned against their respective names which can be availed during the calendar year 2024.



(Sanjay Garg-I)
Principal District & Sessions Judge
New Delhi District

dated: 21/12/23

No. 1423-14290 /WV-2023/JudI/NDD/PHC/ND/2023

Copy forwarded for information & necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. All the Principal District & Sessions Judges, Delhi/New Delhi.
3. The Judicial Officers concerned/All the Judicial Officers, PHC, NDD.
4. The Chief Metropolitan Magistrate & Administrative Civil Judge, PHC, NDD.
5. The Branch In-charges, Pool Car, Bail & Filing Section, Cash, Accounts, Library & Computers, PHC, NDD
6. The Branch In-charge, Administration, PHC, NDD with the direction to depute adequate court staff for the above said purpose, if required.
7. All the Secretaries, Bar Association, All the District Courts Complexes, Delhi/New Delhi.
8. The Web-site Committee (English & Hindi) & Lawyers, Tis Hazari Courts, Delhi.
9. The Chief Prosecutor, and In-charge, Lock-up, PHC, NDD.
10. E-Sewa Kendrya & APRO, PHC, New Delhi.
11. PS/Reader to the Undersigned.
12. The Caretaker, PHC, NDD to affix the same on the Notice Board.


Principal District & Sessions Judge
New Delhi District